

- (iv) Cases relating to ex-gratia payments to migrants from Pak-held areas of Jammu and Kashmir and tribal areas of N.W.F.P. of West Pakistan (now Pakistan)

173

(b) Most of these cases which are pending pertain to finalise cases which are re-opened as a result of 'judicial or administrative action or cases which pertain to liquidation of statements of account. Some cases are pending the completion of some formalities e.g. substitution proceedings etc.

(c) It is difficult to indicate the precise date by which all these cases would be finalised. However, every effort to settle these cases expeditiously is being made.]

सेना को आवश्यक वस्तुओं की सप्लाई

1412. श्री मानसिंह वर्मा :

श्री वीरेन्द्र कुमार सखलेचा :

श्री प्रेम मनोहर :

क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को यह ज्ञात है कि अप्रैल, 1973 के पश्चात् असाधारण मूल्य वृद्धि के परिणामस्वरूप सेना के पूर्ति ठेकेदारों को सेनाओं को आवश्यक और अन्य वस्तुओं की सप्लाई करने में कठिनाई हो रही है ;

(ख) क्या यह भी सच है कि सरकार को "जोखिम खरीद" (रिस्क परचेज) प्रणाली द्वारा काफी हानि उठानी पड़ रही है ; और

(ग) यदि हाँ, तो इसका ब्यौरा क्या है और इस सम्बन्ध में क्या कार्यवाही की गई है ?

Supply of essential commodities to Defence Forces Personnel

1412. SHRI MAN SINGH VARMA:

SHRI V. K. SAKHLECHA:

SHRI PREM MANOHAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware that as a result of abnormal price rise after April, 1973 the Defence Forces Contract Suppliers are facing difficulties in the supply of essential and other commodities in Defence Forces;

(b) whether it is also a fact that Government are incurring heavy losses by the "risk-purchase" system: and

(c) if so, the details thereof and (the action taken in this regard?)

रक्षा मंत्री (श्री जगजीवन राम) :

(क) मे (ग) मांस, कुक्कुट, अंडे आदि जैसी राशन की ताजी मदों की पूर्ति के लिए जिन सप्लाई कर्ताओं के साथ ठेके किए गए थे उन्होंने सरकार को अभ्यावेदन दिया कि अप्रैल 1973 के पश्चात् मूल्यों में हुई असाधारण वृद्धि के कारण ठेकों में मंजूर किए गए मूल्यों में वृद्धि कर दी जाए। तथापि इस पर सहमति नहीं हो सकी क्योंकि इस प्रकार की वृद्धि ठेकों की शर्तों के अनुसार नहीं होगी। जहां पर ठेकेदार अपने ठेकों के अनुसार सप्लाई करने में असफल होते हैं उन मामलों में जब कभी आवश्यक होता है तो उनके जोखिम और खर्च पर खरीदारी की जा रही है। सरकार द्वारा किया गया अतिरिक्त व्यय ठेकों की शर्तों के अनुसार ठेकेदारों से वसूल किया जा सकता है।

† THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) to (c) Suppliers with whom contracts were entered into for the supply of fresh items

† [English translation.]

of rations like meat, poultry, eggs etc. represented to Government that the prices agreed in the contracts be increased due to abnormal price increases which had occurred after April 1973. This could not, however, be agreed to as such increase would not be in accordance with the terms of the contract. Wherever contractors fail to make supplies against executed contracts, purchases at their risk and expenditure being resorted to as and when necessary. The extra expenditure incurred by Government is recoverable from the contractors in accordance with the terms of the contracts.]

**पिंजोर स्थित हिन्दुस्तान मशीन टूल्स
फैक्टरी में हड़ताल**

1413. श्री मानसिंह वर्मा :

श्री वीरेन्द्र कुमार सखलेचा :

श्री प्रेम मनोहर :

क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सुपरवाइजरी स्टाफ वेलफेयर एसोसियेशन के अध्यक्ष को हटाये जाने के सम्बन्ध में पिंजोर स्थित हिन्दुस्तान मशीन टूल्स में सुपरवाइजरी स्टाफ ने 9 नवम्बर, 1973 से हड़ताल कर दी है ;

(ख) क्या यह भी सच है कि उक्त फैक्टरी में पदोन्नति के नियमों से सम्बन्धित प्रश्न पर कर्मचारियों और प्रबन्धकों के बीच कोई विवाद चल रहा था ; और

(ग) यदि हां, तो उसका ब्यौरा क्या है और इस सम्बन्ध में क्या कार्यवाही की गई है ?

Strike in H. M. T. Factory, Pinjore

1413. SHRI MAN SINGH VARMA:

SHRI V. K. SAKHLECHA:

SHRI PREM MANOHAR:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Supervisory Staff in the Hindustan Machine Tools, Pinjore has been on strike since the 9th November, 1973 for removal of the President of Supervisory Staff Welfare Association;

(b) whether it is also a fact that a dispute was going on between the employees and the Management on the issue of promotion rules in the factory; and

(c) if so, the details thereof and the action taken in this regard.]

श्रम मंत्रालय में उपमंत्री (श्री बालगोविन्द वर्मा) : (क) से (ग) यह मामला अनिवार्यतः राज्य के कार्य-क्षेत्र में आता है।

[THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) to (c) The matter falls essentially in the State sphere.]

**Production of Chemicals by
Hindustan Steel Ltd.**

1414. SHRI D. K. PATEL: Will the Minister of STEEL AND MINES be pleased to state:

(a) the annual production of chemicals by Hindustan Steel Ltd. viz. in respect of Benzene, Xylene, Phenol, Cresol, Toluene and Napthalene;

(b) the names of actual consumers receiving annual allocation of these chemicals from HSL;

(c) whether Government have directed HSL to give priority in all allotment of basic chemicals to educated unemployed for selling up of small scale chemical